

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Commercial Complex(BDA),  
Indiranagar,  
Bangalore- 560 038.

Dated: 13 Oct 87

CONTEMPT APPLICATION NO 41/87 ~~41/87~~  
~~41/87~~ IN A. NO. 680/87

APPLICANT

vs

RESPONDENTS

To

H.D. Prakash

Supdt. of R.I.S., Postal Deptt.,  
Bangalore and Ors.

1. Sri H.D. Prakash Kumar,  
c/o Dastagiri ~~Saab~~ Saab,  
R. No. 10-1,  
R. Venkata Rao Colony,  
Tumkur - 57 2102.

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~STAY~~/  
~~INTERIM ORDER~~ passed by this Tribunal in the above said application  
on 6. 10. 87.

RECEIVED one copy 14/10/87

Diary No. 1283/CR/8

Date: 15-10-87 8

Encl: as above.

Haji  
Section Officer  
(JUDICIAL)

9c

**In the Central Administrative  
Tribunal Bangalore Bench,  
Bangalore**

**ORDER SHEET**

Contempt of Court Application No. .... 41 .... of 1987  
in A. No. 677-81/87

Applicant

Respondent

H. D. Prakash Kumar

Advocate for Applicant

Applicant in person

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
		<p><u>KSFVC/LHARM(A)</u> 6.10.1987. <u>Order</u></p> <p>Shri H.D. Prakash Kumar, petitioner in the case, is present. He submits that the order made in his favour in A.No. 680/87 on 25.8.1987 has since been complied by the contemners. He, therefore, prays that these proceedings may be dropped. On the very submission made by the petitioner, which we have no reason to disbelieve, these proceedings are liable to be dropped. We, therefore drop the proceedings, without issue of notices to the contemners.</p> <p><i>Mr. Prakash</i> <i>✓</i> VICE CHAIRMAN 6/10/87 dms.</p> <p><i>✓</i> MEMBER(A) 6.10.87</p> <p>- True Copy -</p> <p><i>Haider</i> <i>✓</i> SECTION OFFICER CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH BANGALORE</p>